NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



| PRESENT: SHRI Ch. M | MOHD SHARIEF TARIQ, MEMBER | - JUDICIAL |
|-------------------------|--|--|
| APPLICATION NUMBER | : CA/232/IB/2017 | |
| PETITION NUMBER | : CP/468/IB/2017P | |
| NAME OF THE APPLICANT | : K. KUPPUSAMY &1 | |
| NAME OF THE RESPONDENT | : STATE BANK OF INDIA & 2 OF THIRUPUR SURYA HITEC | ORS (IN THE MATTER H APPAREL PVT LTD) |
| UNDER SECTION | : 10 RULE 7 | |
| S.No. NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
| | REPRESENTATION BY WHOM | Л |
| Preethi. S. Lasu | Coursel for Backs | t leet |
| | Coursel for Derector Applican | |
| on Randingan LA | Associates Council for F financial Gred | by. V.ros. Races |
| on Randingan LA | Associates Council for Francial Gred Resolution | by. V.ros. Races |

CA/232/18/2017

13)

ORDER

Counsel for Applicant in CA/232/IB/2017 filed in CP/468/IB/2017 present. RP in person along with Counsel present. Counsel for State Bank of India present. It has been submitted by the RP that the time period of 180 days expired on 12.12.2017 and the CoC has already recommended the liquidation of the Corporate Debtor. Copy of the Application in CA/232/IB/2017 is given to the RP and the Financial Creditor for filing objections before next date of hearing. In the meantime, the time period of 180 days is extended by 30 days with effect from 12.12.2017 onwards. The Corporate Director is directed to pay remuneration to the RP before next date of hearing. Put up on 03.01.2018 at 10.30 A.M.

(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

ghk